COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 26 OF 2018 IN</u> <u>DFR NO. 3966 OF 2017 &</u> <u>IA NO. 293 OF 2017</u>

Dated: 13th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Jaiprakash Power Ventures Limit Vs. Madhya Pradesh Electricity Regu		Appellant(s) ommission & Ors. Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Venkatesh Mr. Sandeep Rajpurohit
Counsel for the Respondent(s)	:	Ms. Mandakini Ghosh Ms. Aradhna Tandon for R-1
		Mr. Ashish Anand Bernard Mr. Paramhans for R-2

<u>ORDER</u>

The learned counsel, Ms. Mandakini Ghosh, appearing for the first Respondent and learned counsel, Mr. Paramhans, appearing for the second Respondent pray for two weeks' time to file their respective replies.

Submissions made by them, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.1 & 2 are permitted to file their respective replies in this matter by 28.03.2018. Thereafter, rejoinder, if any, may be filed by 06.04.2018, after duly serving copies on the other side.

List this matter on <u>20.04.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member